

**VOLUNTARY DISCLOSURE OF ASSETS AS ON THE DATE OF DECLARATION**  
**(In terms of the Resolution Passed by the Full Court of the Madras High Court held on**  
**03<sup>rd</sup> September, 2009)**

**Name : M.DHANDAPANI**  
**Judge, High Court, Madras**

**Date of Elevation : 28.06.2017**  
**Date of declaration : 28.11.2018**

I had already submitted my assets declaration to the Registry on 28.06.2017. Apart from that, I am submitting the following assets.

<i>Sl.No.</i>	<i>Items</i>	<i>Nature of Property</i>	<i>Property Description</i>	<i>Remark</i>
1.	Securities and Investments	a) Fixed Deposit	After my elevation, the Enforcement Directorate, Government of India had settled professional fees to the tune of Rs.26,48,915/- on 26.09.2017. The said amount along with the amount in my savings account, totally to the tune of Rs.35,00,000/- has been deposited in a fixed deposit in the Indian Bank, High Court Branch, Chennai on 07.10.2017 in fixed deposit receipt No.0388313.	

<i>Sl.No.</i>	<i>Items</i>	<i>Nature of Property</i>	<i>Property Description</i>	<i>Remark</i>
		b) Fixed Deposit	In the month of May 2018, I made another fixed deposit of Rs.20,00,000/- out of saving from salary on 18.05.2018 in the Indian Bank, High Court Branch, Chennai on 18.05.2018 in fixed deposit receipt No.0389662.	